

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 210/2024/EZ

MRS. NANDINI CHAKRAVARTY

.....APPLICANT(S)

VERSUS

STATE OF WEST BENGAL

.....RESPONDENT(S)

REPORT ON AFFIDAVIT FILED BY RESPONDENT NO. 2,
THE WEST BENGAL POLLUTION CONTROL BOARD.

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Filed by
Sibajyoti Chakraborti
SIBAJYOTI CHAKRABORTI
ADVOCATE

SL. NO. 56 Dt.- 10 DEC 2025

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA



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MRS. NANDINI CHAKRAVARTY

.....APPLICANT(S)

VERSUS

STATE OF WEST BENGAL

.....RESPONDENT(S)

REPORT ON AFFIDAVIT FILED BY RESPONDENT
NO. 2, THE WEST BENGAL POLLUTION CONTROL
BOARD.

Most Respectfully Sheweth

I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 56 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

10 DEC 2025

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01. That, I am the Chief Engineer, West Bengal Pollution Control Board (hereinafter will be referred to as the 'State Board') and I am well acquainted with the facts and circumstances of the case. I have been duly authorized by the Respondent No. 02; to affirm this Affidavit on its behalf and as such, I am competent to do so.



02. That, this affidavit is being affirmed in pursuant to the order passed by this Hon'ble Tribunal dated 21.08.2025 wherein there was direction upon the State Board to submit Action Taken Report.

03. That in compliance with the directions of this Hon'ble Tribunal, the State Board has taken the following actions:

i. **M/s. Sai Industries** was called for hearing on 22.08.2025 by the State Board as the unit could not produce Consent to Operate/ Hazardous Waste Authorization of the State Board during inspection and was operating without Consent to Operate of the State Board. No one appeared on behalf of the unit and closure order was issued by the State Board on 25.09.2025.

10 DEC 2025

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On the prayer of the unit, the State Board inspected the unit on 10.11.2025 and finding compliance of environmental norms issued suspension of closure order on 28.11.2025.

ii. **Unit of Abid Ali** was called for hearing on 22.08.2025 by the State Board as the unit was found non-compliance of environmental norms during inspection. Unit had no Consent to Establish and Consent to Operate of the State Board. The proprietor of the unit appeared for hearing. Closure order was issued by the State Board on 22.09.2025.

iii. **M/s. SSIL Paint Industries Pvt. Ltd.,** was called for hearing on 22.08.2025 by the State Board as the unit was found non-compliance of environmental norms during inspection. The Manager of the unit appeared for hearing. Unit had no Consent to Operate of the State Board. Closure order was issued by the State Board on 25.09.2025.

On the prayer of the unit, the State Board inspected the unit on 29.10.2025 and finding compliance of environmental norms issued suspension of closure order on 12.11.2025.



10 DEC 2025

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iv. **M/s. Rahmani Enterprise** was called for hearing on 22.08.2025 by the State Board as the unit was found non-compliance of environmental norms during inspection. Unit had no Consent to Establish and no Consent to Operate of the State Board. Nobody appeared on behalf of the unit. Closure order was issued by the State Board on 22.09.2025.

v. **M/s. Palash Enterprise**, was called for hearing on 22.08.2025 by the State Board as the unit was found non-compliance of environmental norms. Unit had no Consent to Establish and no Consent to Operate of the State Board. The proprietor appeared on behalf of the unit. The unit was directed not to operate without prior permission of the State Board vide Direction dated 25.09.2025.

vi. Directions were issued by the State Board for compliance of environmental norms to **M/s. Sterling Bolts Pvt. Ltd** on 29.08.2025 and **M/s. Karan International** on 19.09.2025.

Copy of the Directions/ Orders of the State Board are annexed herewith and collectively marked with letter "R".



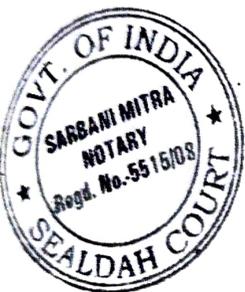
10 DEC 2025

X

05. It is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

Identified by me
Sibojyoti Chakrabarti
Advocate
for WBPCB

Swarup Kumar Mandal
DEPONENT



10 DEC 2025

X

VERIFICATION

I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 56 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

1. That, I am the Chief Engineer, West Bengal Pollution Control Board and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 4 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.



Swarup Kumar Mandal

DEPONENT

Sibojyoti Chakrabarti

Identified and corrected by me

Advocate
WBPCB

Solemnly Affirmed &
Declared Before Me
On Identification By

S
SARBANI MITRA
NOTARY
Regd. No.- 5515/08
Mob.- 8777303277

10 DEC 2025



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WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)

Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar

Kolkata - 700 106, Ph. No.: 2202-3097/3096

Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-3L/WPB-J(I)/2024

Date: /09/2025

CLOSURE ORDER

WHEREAS, in compliance of the Order of Hon'ble National Green Tribunal (NGT) dated 30/06/2025 in connection with O.A. No. 210/2024/EZ in the matter of Nandini Chakravarty versus West Bengal Pollution Control Board, several units situated at Saraswati Complex, Howrah were inspected by the Board official on 30/07/2025, 01/08/2025 & 04/08/2025. **M/s. Sai Industries** (hereinafter referred to as the unit) located at **Saraswati Complex, P.O.-Makardah, P.S.-Domjur, Dist.-Howrah, Pin-711409** was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official and it was found in operation during inspection. The unit had obtained Consent to Establish for wire netting. At present the unit is engaged in manufacturing PVC coated wire net without obtaining CTE for expansion (PVC coated activity). During inspection the unit could not produce Consent to Operate / Hazardous Waste Authorization of the State Board. The unit is operating without obtaining Consent to Operate from the State Board.

AND WHEREAS, the unit was called for a hearing on 22/08/2025 at the Head office of the Board for violation of environmental norms. But nobody appeared on behalf of the unit in the hearing.

NOW THEREFORE, considering the above, **M/s. Sai Industries** located at Saraswati Complex, P.O.-Makardah, P.S.-Domjur, Dist.-Howrah, Pin-711409 is hereby **closed** by the State Board with immediate effect for operating without obtaining Consent to Operate from the State Board. This ex parte order is being issued with the approval of the Competent Authority.

The closure order will take immediate effect and the Officer-in-Charge, Domjur Police Station is directed to execute the closure order against the aforementioned unit and submit the compliance report to the State Board within seven (07) days from the receipt of this Memo.

This direction has been issued to the Officer-in-Charge, Domjur Police Station in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998.

The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB is requested to take necessary steps for proper execution of the closure order against the unit and also visit the unit involving the local police station and the Nodal Police Officer.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.



By Order,

Sd/-

Chief Engineer

(Operation & Execution)

West Bengal Pollution Control Board



Memo No. 11159 (7) -3L/WPB-J(I)/2024

Date: 25/09/2025

Copy forwarded for information and necessary action to:-

1. M/s. Sai Industries, Saraswati Complex, P.O.-Makardah, P.S.-Domjur, Dist.-Howrah, Pin-711409
2. P.S. to the Hon'ble Minister of State (Independent charge), Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Additional Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Commissioner of Police, Howrah Police Commissionerate, 28 No. Nityadhyan Mukherjee Road, Howrah-711101
5. The Chief Engineer, Planning & EIM Cell, WBPCB
6. The Senior Law Officer, WBPCB
7. Smt. Pausali Mukherjee, Special Law Officer (NGT), WBPCB
8. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Domjur Police Station, Domjur Bazar, Howrah-Bargachia-Amta Road, Domjur, Dist.-Howrah, Pin-711405
12. Technical Cell, WBPCB for updating the website
13. Environment Officer- Communication, WBPCB – for circulation through float file
14. Guard file of O & E Cell



[Handwritten Signature] / 25.09.2025

Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board



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WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar
Kolkata – 700 106, Ph.: 2202-3079/3096
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-IM-11/2009 (Part-XIII)

Date: /11/2025

SUSPENSION OF CLOSURE ORDER

WHEREAS, in compliance of the Order of Hon'ble National Green Tribunal (NGT) dated 30/06/2025 in connection with O.A. No. 210/2024/EZ in the matter of Nandini Chakravarty versus West Bengal Pollution Control Board, **M/s. Sai Industries** (hereinafter referred to as the unit) located at **Saraswati Complex, P.O.-Makardah, P.S.-Domjur, Dist.-Howrah, Pin-711409** was issued Closure order by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) vide Memo No. 11159-3L/WPB-J(I)/2024 dated 25.09.2025. The unit was engaged in PVC coated wire net manufacturing activity without obtaining Consent to Establish and Consent to Operate from the State Board as observed during inspection by the Board official.

AND WHEREAS, the unit has submitted a prayer for suspension of closure order on 03.11.2025. The unit was inspected by the Board official on 10.11.2025. During inspection the unit was not in operation. As observed from the inspection report, the unit has declared that they have stopped PVC coated wire net manufacturing activity. The unit has applied for Consent to Operate under Orange category for manufacturing of Chain Link Fencing & Spring Steel Wire Mesh.

NOW THEREFORE, considering the above, the State Board is hereby pleased to **suspend** the 'Closure Order' issued against **M/s. Sai Industries** located at Saraswati Complex, P.O.-Makardah, P.S.-Domjur, Dist.-Howrah, Pin-711409 vide Memo No. 11159-3L/WPB-J(I)/2024 dated 25.09.2025 with the following conditions:-

1. **That**, the unit shall not carry out any PVC coated wire net manufacturing activity at the existing factory premises without obtaining prior permission from the State Board.
2. **That**, the unit shall carry out Chain Link Fencing & Spring Steel Wire Mesh manufacturing activity with valid Consent to Operate of the State Board.
3. **That**, the unit shall always operate maintaining all environmental norms.

The Environmental Engineer & In-charge, Howrah Regional Office, West Bengal Pollution Control Board is requested to keep vigil on the unit. If the unit is found to be operating violating the environmental norms, the Board will be at liberty to take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.



By Order,

Sd/-

Chief Engineer

(Operation & Execution)

West Bengal Pollution Control Board



Memo No. 11312 (7) -IM-11/2009 (Part-XIII)

Date: 28/11/2025

Copy forwarded for information and necessary action to:-

1. M/s. Sai Industries, Saraswati Complex, P.O.-Makardah, P.S.-Domjur, Dist.-Howrah, Pin-711409
2. P.S. to the Hon'ble Minister of State (Independent charge), Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Additional Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Commissioner of Police, Howrah Police Commissionerate, 28 No. Nityadhyan Mukherjee Road, Howrah-711101
5. The Chief Engineer, Planning & EIM Cell, WBPCB
6. The Senior Law Officer, WBPCB
7. Smt. Pausali Mukherjee, Special Law Officer (NGT), WBPCB
8. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Domjur Police Station, Domjur Bazar, Howrah-Bargachia-Amta Road, Domjur, Dist.-Howrah, Pin-711405
12. Technical Cell, WBPCB for updating the website
13. Environment Officer- Communication, WBPCB – for circulation through float file
14. Guard file of O & E Cell



[Signature] 28-11-2025
Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board



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WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)

Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar

Kolkata – 700 106, Ph. No.: 2202-3097/3096

Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-3L/WPB-J(I)/2024

Date: /09/2025

CLOSURE ORDER

WHEREAS, in compliance of the Order of Hon'ble National Green Tribunal (NGT) dated 30/06/2025 in connection with O.A. No. 210/2024/EZ in the matter of Nandini Chakravarty versus West Bengal Pollution Control Board, several units situated at Saraswati Complex, Howrah were inspected by the Board official on 30/07/2025, 01/08/2025 & 04/08/2025. **Unit of Abid Ali** (hereinafter referred to as the unit) engaged in cleaning of PVC drum at **Saraswati Complex, P.O.-Makardah, P.S.-Domjur, Dist.-Howrah, Pin-711409**, was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official and untreated effluent of drum washing was found stagnant inside the unit. Earlier a show cause letter was issued to the unit for non-compliance of environmental norms. But the unit has neither replied to the said notice nor applied for Consent to Establish and Consent to Operate till date.

AND WHEREAS, the unit was called for a hearing on 22/08/2025 at the Head office of the Board for violation of environmental norms. Shri Abid Ali, Proprietor of the unit appeared in the hearing and claimed that they are not carrying out any drum washing activity at the existing unit premises, only storing and trading of drums is being carried out by them. He mentioned that they do not have any electricity connection and there is no water boring facility. During hearing, the unit was directed to give the list of companies who are giving PVC drums to them.

NOW THEREFORE, considering the above, **Unit of Abid Ali** located at Saraswati Complex, P.O.-Makardah, P.S.-Domjur, Dist.-Howrah, Pin-711409 is hereby **closed** by the State Board with immediate effect for operating without obtaining Consent to Establish and Consent to Operate from the State Board.

The closure order will take immediate effect and the Officer-in-Charge, Domjur Police Station is directed to execute the closure order against the aforementioned unit and submit the compliance report to the State Board within seven (07) days from the receipt of this Memo.

This direction has been issued to the Officer-in-Charge, Domjur Police Station in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998.

The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB is requested to take necessary steps for proper execution of the closure order against the unit and also visit the unit involving the local police station and the Nodal Police Officer.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.



By Order,

Sd/-

Chief Engineer

(Operation & Execution)

West Bengal Pollution Control Board

Memo No. 11142 (7) -3L/WPB-J(I)/2024

Date: 22/09/2025

Copy forwarded for information and necessary action to:-

1. Unit of Abid Ali, Saraswati Complex, P.O.-Makardah, P.S.-Domjur, Dist.-Howrah, Pin-711409
2. P.S. to the Hon'ble Minister of State (Independent charge), Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Additional Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Commissioner of Police, Howrah Police Commissionerate, 28 No. Nityadhan Mukherjee Road, Howrah-711101
5. The Chief Engineer, Planning & EIM Cell, WBPCB
6. The Senior Law Officer, WBPCB
7. Smt. Pausali Mukherjee, Special Law Officer (NGT), WBPCB
8. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Domjur Police Station, Domjur Bazar, Howrah-Bargachia-Amta Road, Domjur, Dist.-Howrah, Pin-711405
12. Technical Cell, WBPCB for updating the website
13. Environment Officer- Communication, WBPCB – for circulation through float file
14. Guard file of O & E Cell



[Signature] / 22.09.2025
Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board



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WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar
Kolkata – 700 106, Ph. No.: 2202-3097/3096
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-3L/WPB-J(I)/2024

Date: /09/2025

CLOSURE ORDER

WHEREAS, in compliance of the Order of Hon'ble National Green Tribunal (NGT) dated 30/06/2025 in connection with O.A. No. 210/2024/EZ in the matter of Nandini Chakravarty versus West Bengal Pollution Control Board, several units situated at Saraswati Complex, Howrah were inspected by the Board official on 30/07/2025, 01/08/2025 & 04/08/2025. **M/s. SSIL Paint Industries Pvt. Ltd.** (hereinafter referred to as the unit) located at **Saraswati Complex, Vill. & P.O.-Bhandardaha, P.S.-Domjur, Dist.-Howrah, Pin-711411** was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official and it was found in operation during inspection. The unit is engaged in paint manufacturing. The unit has no effluent treatment plant (ETP), only 02 nos. unground settling chambers in series are used for settling of effluent generated. During inspection no process effluent was being discharged from the final settling chamber. Hence, effluent sampling could not be done. The unit has obtained Consent to Establish on 17/01/2023. The unit could not produce Consent to Operate of the State Board. The unit is operating without obtaining CTO from the State Board.

AND WHEREAS, the unit was called for a hearing on 22/08/2025 at the Head office of the Board for violation of environmental norms. The Managers of the unit appeared in the hearing and submitted that they started operation in 2024 and they have applied for CTO recently. They mentioned that small quantity effluent is being discharged outside.

NOW THEREFORE, considering the above, **M/s. SSIL Paint Industries Pvt. Ltd.** located at Saraswati Complex, Vill. & P.O.-Bhandardaha, P.S.-Domjur, Dist.-Howrah, Pin-711411 is hereby **closed** by the State Board with immediate effect for operating without obtaining Consent to Operate from the State Board.

The closure order will take immediate effect and the Officer-in-Charge, Domjur Police Station is directed to execute the closure order against the aforementioned unit and submit the compliance report to the State Board within seven (07) days from the receipt of this Memo.

This direction has been issued to the Officer-in-Charge, Domjur Police Station in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998.

The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB is requested to take necessary steps for proper execution of the closure order against the unit and also visit the unit involving the local police station and the Nodal Police Officer.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.



By Order,

Sd/-

Chief Engineer**(Operation & Execution)****West Bengal Pollution Control Board**

Memo No. 11160(7) -3L/WPB-J(I)/2024

Date: 25/09/2025

Copy forwarded for information and necessary action to:-

1. M/s. SSIL Paint Industries Pvt. Ltd., Saraswati Complex, Vill. & P.O.-Bhandardaha, P.S.-Domjur, Dist.-Howrah, Pin-711411
2. P.S. to the Hon'ble Minister of State (Independent charge), Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Additional Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Commissioner of Police, Howrah Police Commissionerate, 28 No. Nityadhyan Mukherjee Road, Howrah-711101
5. The Chief Engineer, Planning & EIM Cell, WBPCB
6. The Senior Law Officer, WBPCB
7. Smt. Pausali Mukherjee, Special Law Officer (NGT), WBPCB
8. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Domjur Police Station, Domjur Bazar, Howrah-Bargachia-Amta Road, Domjur, Dist.-Howrah, Pin-711405
12. Technical Cell, WBPCB for updating the website
13. Environment Officer- Communication, WBPCB – for circulation through float file
14. Guard file of O & E Cell




Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board



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WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar
Kolkata – 700 106, Ph.: 2202-3079/3096
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-PCB/HOW/117-2025

Date: /11/2025

SUSPENSION OF CLOSURE ORDER

WHEREAS, M/s. SSIL Paint Industries Pvt. Ltd. (hereinafter referred to as the unit) located at **Saraswati Complex, Vill. & P.O.-Bhandardaha, P.S.-Domjur, Dist.-Howrah, Pin-711411** was issued Closure Order by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) vide Memo No. 11160-3L/WPB-J(I)/2024 dated 25.09.2025 in connection with a NGT case vide O.A. No. 210/2024/EZ for operating the unit without valid Consent to Operate and without installing effluent treatment plant (ETP).

AND WHEREAS, the unit has prayed for suspension of the closure order. The unit was inspected by the State Board on 29.10.2025. It is observed from the inspection report that the unit was not in operation during inspection. The unit has installed an ETP comprising of settling chamber (04 nos.), collection tank, chemical dosing tank, primary sedimentation tank, secondary sedimentation tank, sand filter, activated carbon filter. The unit has applied for Consent to Operate with requisite fees.

NOW THEREFORE, considering the above, the State Board is hereby pleased to **suspend** the 'Closure Order' issued against **M/s. SSIL Paint Industries Pvt. Ltd.** located at Saraswati Complex, Vill. & P.O.-Bhandardaha, P.S.-Domjur, Dist.-Howrah, Pin-711411 vide Memo No. 11160-3L/WPB-J(I)/2024 dated 25.09.2025 to judge the efficacy of ETP with the following conditions:-

1. **That,** the unit shall operate with valid Consent to Operate of the State Board and with proper functioning of the effluent treatment plant.
2. **That,** the unit shall operate maintaining all environmental norms.

The Environmental Engineer & In-charge, Howrah Regional Office of the State Board is requested to keep vigil on the unit. If the unit is found to be operating violating the environmental norms, the Board will be at liberty to take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.



By Order,

Sd/-

Chief Engineer**(Operation & Execution)****West Bengal Pollution Control Board**

✕

Memo No. 11254(7) -PCB/HOW/117-2025

Date: 12/11/2025

Copy forwarded for information and necessary action to:-

1. M/s. SSIL Paint Industries Pvt. Ltd., Saraswati Complex, Vill. & P.O.-Bhandardaha, P.S.-Domjur, Dist.-Howrah, Pin-711411
2. P.S. to the Hon'ble Minister of State (Independent charge), Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Additional Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Commissioner of Police, Howrah Police Commissionerate, 28 No. Nityadhyan Mukherjee Road, Howrah-711101
5. The Chief Engineer, Planning & EIM Cell, WBPCB
6. The Senior Law Officer, WBPCB
7. Smt. Pausali Mukherjee, Special Law Officer (NGT), WBPCB
8. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Domjur Police Station, Domjur Bazar, Howrah-Bargachia-Amta Road, Domjur, Dist.-Howrah, Pin-711405
12. Technical Cell, WBPCB for updating the website
13. Environment Officer- Communication, WBPCB – for circulation through float file
14. Guard file of O & E Cell



[Signature] 12.11.2025
 Chief Engineer
 (Operation & Execution)
 West Bengal Pollution Control Board



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WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)

Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar

Kolkata – 700 106, Ph. No.: 2202-3097/3096

Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-3L/WPB-J(I)/2024

Date: /09/2025

CLOSURE ORDER

WHEREAS, in compliance of the Order of Hon'ble National Green Tribunal (NGT) dated 30/06/2025 in connection with O.A. No. 210/2024/EZ in the matter of Nandini Chakravarty versus West Bengal Pollution Control Board, several units situated at Saraswati Complex, Howrah were inspected by the Board official on 30/07/2025, 01/08/2025 & 04/08/2025. **M/s. New Rahmani Enterprise (Prop. Mahtab Rahmani Corporation)** [hereinafter referred to as the unit] located at **Saraswati Complex, P.O.-Bhandardaha, P.S.-Domjur, Dist.-Howrah, Pin-711411** was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official and the unit was engaged in drum washing and cleaning. The unit has no effluent treatment plant (ETP) for treatment of process effluent. The unit has also spray painting facility for painting of drum. The unit has not obtained Consent to Establish and Consent to Operate from the State Board.

AND WHEREAS, the unit was called for a hearing on 22/08/2025 at the Head office of the Board for violation of environmental norms. But nobody appeared on behalf of the unit in the hearing.

NOW THEREFORE, considering the above, **M/s. New Rahmani Enterprise (Prop. Mahtab Rahmani Corporation)** located at Saraswati Complex, P.O.-Bhandardaha, P.S.-Domjur, Dist.-Howrah, Pin-711411 is hereby **closed** by the State Board with immediate effect for operating without obtaining Consent to Establish and Consent to Operate from the State Board. This ex parte order is being issued with the approval of the Competent Authority.

The closure order will take immediate effect and the Officer-in-Charge, Domjur Police Station is directed to execute the closure order against the aforementioned unit and submit the compliance report to the State Board within seven (07) days from the receipt of this Memo.

This direction has been issued to the Officer-in-Charge, Domjur Police Station in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998.

The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB is requested to take necessary steps for proper execution of the closure order against the unit and also visit the unit involving the local police station and the Nodal Police Officer.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.



By Order,

Sd/-

Chief Engineer

(Operation & Execution)

West Bengal Pollution Control Board

Memo No. 11148(7) -3L/WPB-J(I)/2024

Date: 22/09/2025

Copy forwarded for information and necessary action to:-

1. M/s. New Rahmani Enterprise (Prop. Mahtab Rahmani Corporation), Saraswati Complex, P.O.-Bhandardaha, P.S.-Domjur, Dist.-Howrah, Pin-711411
2. P.S. to the Hon'ble Minister of State (Independent charge), Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Additional Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Commissioner of Police, Howrah Police Commissionerate, 28 No. Nityadhyan Mukherjee Road, Howrah-711101
5. The Chief Engineer, Planning & EIM Cell, WBPCB
6. The Senior Law Officer, WBPCB
7. Smt. Pausali Mukherjee, Special Law Officer (NGT), WBPCB
8. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Domjur Police Station, Domjur Bazar, Howrah-Bargachia-Amta Road, Domjur, Dist.-Howrah, Pin-711405
12. Technical Cell, WBPCB for updating the website
13. Environment Officer- Communication, WBPCB – for circulation through float file
14. Guard file of O & E Cell



Kumar 22.09.2025
Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board



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Memo No.

-3L/WPB-J(I)/2024

Date: /09/2025

DIRECTION

WHEREAS, in compliance of the Order of Hon'ble National Green Tribunal (NGT) dated 30/06/2025 in connection with O.A. No. 210/2024/EZ in the matter of Nandini Chakravarty versus West Bengal Pollution Control Board, several units situated at Saraswati Complex, Howrah were inspected by the Board official on 30/07/2025, 01/08/2025 & 04/08/2025. **M/s. Palash Enterprise** (hereinafter referred to as the unit) located at **Saraswati Complex, P.O.-Makardah, P.S.-Domjur, Dist.-Howrah, Pin-711409** was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 01.08.2025 and 04.08.2025 and the unit was found closed on both the occasions. However, drums were found stored inside the open yard of the unit front outside. It is learnt from the nearby unit that the unit is engaged in drum washing activity. The unit has not obtained Consent to Establish and Consent to Operate from the State Board.

AND WHEREAS, the unit was called for a hearing on 22/08/2025 at the Head office of the Board for violation of environmental norms. Shri Palash Ghosh, Proprietor of the unit appeared in the hearing and claimed that they are not carrying out any drum washing activity at the existing unit premises and they do not have any electricity connection. He stated that the unit premises is used for godown purpose.

NOW THEREFORE, considering the above, **M/s. Palash Enterprise** located at Saraswati Complex, P.O.-Makardah, P.S.-Domjur, Dist.-Howrah, Pin-711409 is hereby directed not to operate without prior permission of the State Board.

The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB is requested to keep a strict vigil on the unit. If the unit is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.



By Order,

Sd/-

Chief Engineer

(Operation & Execution)

West Bengal Pollution Control Board

Date: 25/09/2025

Memo No. 11158 (4) -3L/WPB-J(I)/2024

Copy forwarded for information and necessary action to:-

1. M/s. Palash Enterprise, Saraswati Complex, P.O.-Makardah, P.S.-Domjur, Dist.-Howrah, Pin-711409
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. Smt. Pausali Mukherjee, Special Law Officer (NGT), WBPCB
5. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
6. T.A. to the Member Secretary, WBPCB
7. P.A. to the Chairman, WBPCB
8. Technical Cell, WBPCB for updating the website
9. Environment Officer- Communication, WBPCB – for circulation through float file
10. Guard file of O & E Cell

[Signature] / 25.09.2025

Chief Engineer

(Operation & Execution)

West Bengal Pollution Control Board



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Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in



Memo No.

- PCB/HOW/93-2015

Date: /08/2025

DIRECTION

WHEREAS, M/s. Sterling Bolts Pvt. Ltd. (hereinafter referred to as the unit) located at **Saraswati Complex, Mouza-Ankurhati, NH-6, Vill.- Nimerhati, P.O.-Makardah, P.S.-Domjur, Dist.-Howrah, Pin-711411** is engaged in Galvanizing of MS items.

AND WHEREAS, the unit was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 19.06.2025. During inspection the unit was found in operation and the following observations were made by the inspecting official:-

- The unit has two sections i.e. galvanizing section and surface treatment section. In galvanizing section, the unit has 08 nos. pickling tanks, 1 no. LSHS fired zinc melting furnace, one galvanizing bath. Pickling tanks are provided with fume collection hoods and connected to a scrubber & stack of height 18m from G.L. The Zn-bath is provided with overhead suction hood and connected to the above APC system and common stack. The LSHS fired Zn-melting furnace is also connected to the above common stack.
- In surface treatment section, the unit has 1 no. pickling tank which is provided with APC system comprising of side collection arrangement of fume, scrubber and stack of height 18m from G.L. During inspection production activity of galvanizing section was going on and considerable fugitive emission was noticed due to operation of the Zn-bath.
- The unit has separate effluent treatment plant (ETP) for both sections. Both ETPs run in batch process. During inspection it was found that process effluent of galvanizing section was being directly discharged into panchayet drain via premises drain. Effluent sample was collected from final discharge point of the unit's drain before complex drain. Analysis report of that sample shows grossly non-compliance. The results are given below:-

Date of Sampling	Sample collected from	Parameter	Result obtained (in mg/l except pH)	Permissible Limit (in mg/l except pH)
19.06.2025	Final discharge point of the unit's drain before complex drain	pH	5.32	6.0 to 9.0
		TSS	436.0	100
		COD	403.87	250
		Ammoniacal Nitrogen	89.60	50
		Zinc	376.0	05

- Another ETP (surface treatment section-only acid pickling) was found not in operation and no process effluent was discharged during inspection.
- Zinc dross/ash is stored in PP bags & given to registered re-processors as informed. But no stock was seen and no log book / register of storage & disposal of such waste could be produced during inspection.

AND WHEREAS, the Consent to Operate of the unit is valid upto 30.11.2027. The Hazardous Waste Authorization of the unit is valid upto 30.11.2025.

AND WHEREAS, the State Board had previously issued a Direction to the unit vide Memo No. 10783-PCB/How/93-2015 dated 07/05/2025 for non-compliance of environmental norms.

AND WHEREAS, the unit was called for a hearing on 05/08/2025 at the Head office of the Board for above mentioned non-compliance of environmental norms. The Manager of the unit appeared in the hearing. During hearing, a copy of the inspection report was handed over to him and he was directed to submit an action taken report at the earliest in regard to non-compliance of environmental norms as observed during inspection by the Board official. Accordingly, the unit submitted a letter dated 18.08.2025 stating that they have upgraded both the ETPs of wire drawing section and galvanizing section for enhancement of its performance. The unit also stated that earlier quenching water was discharged directly into the drain, but presently they have sealed the said drain and they have installed treatment plant for treatment of quenching water. However, they would take care to ensure that no untreated effluent is discharged outside the factory premises.

NOW THEREFORE, considering the above, **M/s. Sterling Bolts Pvt. Ltd.** located at Saraswati Complex, Mouza-Ankurhati, NH-6, Vill.- Nimerhati, P.O.-Makardah, P.S.-Domjur, Dist.-Howrah, Pin-711411 is hereby directed as follows:-

1. **That**, the unit shall always operate with efficient functioning of pollution control system so as to comply with the environmental norms at all times.
2. **That**, the unit shall upgrade suction system for both Zn-bath and pickling baths so as to minimize fugitive emission during operation of the said baths.
3. **That**, the unit shall ensure continuous operation of the effluent treatment plant so as to comply with the effluent discharge norms.
4. **That**, the unit shall not discharge any untreated effluent outside the plant premises under any circumstances. Bypass arrangement of ETP should be immediately closed.
5. **That**, the unit shall conduct effluent sampling by the Board's recognized laboratory and submit the report to the Howrah Regional Office at regular interval.
6. **That**, the unit shall properly maintain log book / register of storage and disposal of Zinc dross/ash.
7. **That**, the unit shall submit a penalty amounting to **Rs. 2,00,000/-** (Rupees two lakhs) only within ten (10) days from the date of issuance of this direction, by Demand Draft in favour of **WEST BENGAL POLLUTION CONTROL BOARD** payable at Kolkata for repetitive violation of the environmental norms as observed during inspection by the Board official.

The Environmental Engineer & In-charge, Howrah Regional Office of the State Board is requested to keep a strict vigil on the unit. If the unit is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board

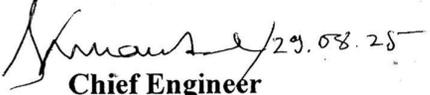
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Memo No. 11078(4) - PCB/HOW/93-2015

Date: 29 /08/2025

Copy forwarded for information and necessary action to:-

1. M/s. Sterling Bolts Pvt. Ltd., Saraswati Complex, Mouza-Ankurhati, NH-6, Vill.- Nimerhati, P.O.-Makardah, P.S.-Domjur, Dist.-Howrah, Pin-711411
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
- ✓ 4. Smt. Pausali Mukherjee, Special Law Officer (NGT), WBPCB
5. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
6. The Finance & Accounts Manager, WBPCB
7. T.A. to the Member Secretary, WBPCB
8. P.A. to the Chairman, WBPCB
9. Technical Cell, WBPCB for updating the website
- 10 Environment Officer- Communication, WBPCB – for circulation through float file
- 11 Guard file of O & E Cell


29.08.25**Chief Engineer**
(Operation & Execution)**West Bengal Pollution Control Board**



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Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-PCB/HOW/57-2016

Date: /09/2025

DIRECTION

WHEREAS, M/s. Karan International (hereinafter referred to as the unit) located at **Saraswati Complex, Vill & P.O.-Bhandardaha, P.S.-Domjur, Dist.- Howrah, Pin-711411** is engaged in electroplating and fabrication of fasteners item.

AND WHEREAS, the unit was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official 21/05/2025. During inspection the unit was found in operation and the following observations were made by the inspecting official:-

- The unit has 02 nos. pickling drums which are provided with separate APC system comprising of water scrubber and separate stack of height 15m from G.L.
- The unit has an effluent treatment plant (ETP) comprising of collection tank, chemical mixing tank cum settling tank, sand bed filter. Sludge from settling tank is stored in sludge storage tank. The ETP was found in operation during inspection. Effluent sample was collected from ETP outlet and the unit has failed to comply with the effluent discharge norms. The results are given below:-

Date of sampling	Sample collected from	Parameter	Permissible limit (in mg/l except pH))	Result obtained (in mg/l except pH))
21/05/2025	Outlet of the ETP	pH	6.0-9.0	<4.0
		COD	250	602.19
		Iron	03	1905.0
		Zinc	05	112.20

AND WHEREAS, the Consent to Operate of the unit is valid upto 30.04.2030.

AND WHEREAS, the unit was called for a hearing on 05/08/2025 at the Head office of the Board for violation of environmental norms as recorded above. The representative on behalf of the unit appeared in the hearing and submitted that necessary rectification/modification of the existing ETP will be done at the earliest so as to comply with the effluent discharge norms.

NOW THEREFORE, considering the above, **M/s. Karan International** located at Saraswati Complex, Vill & P.O.-Bhandardaha, P.S.-Domjur, Dist.- Howrah, Pin-711411 is hereby directed as follows:-

1. **That,** the unit is allowed a time period upto 31st October, 2025 for upgradation/modification of the effluent treatment plant so as to comply with the effluent discharge standard and submit an action taken report to the State Board accordingly.
2. **That,** the unit shall ensure continuous operation of the effluent treatment plant so as to comply with the environmental norms.
3. **That,** the unit shall not discharge any untreated effluent outside the plant premises under any circumstances.

That, the unit shall conduct effluent sampling by the Board's recognized laboratory and submit the report to the Howrah Regional Office at regular interval.



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5. **That**, the unit shall submit a penalty amounting to **Rs. 75,000/-** (Rupees seventy five thousand) only within ten (10) days from the date of issuance of this direction, by Demand Draft in favour of **WEST BENGAL POLLUTION CONTROL BOARD** payable at Kolkata for violation of the environmental norms as observed during inspection by the Board official.

The Environmental Engineer & In-charge, Howrah Regional Office of the State Board is requested to keep a strict vigil on the unit. If the unit is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.



By Order,

Sd/-

Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board

Memo No. 11139 (4) -PCB/HOW/57-2016

Date: 19 /09/2025

Copy forwarded for information and necessary action to:-

1. M/s. Karan International, Saraswati Complex, Vill & P.O.-Bhandardaha, P.S.-Domjur, Dist.-Howrah, Pin-711411
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. Smt. Pausali Mukherjee, Special Law Officer (NGT), WBPCB
5. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
6. The Finance & Accounts Manager, WBPCB
7. T.A. to the Member Secretary, WBPCB
8. P.A. to the Chairman, WBPCB
9. Technical Cell, WBPCB for updating the website
- 10 Environment Officer- Communication, WBPCB – for circulation through float file
- 11 Guard file of O & E Cell

K. Mansel 19.09.2025
Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board

X

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 210/2024/EZ

MRS. NANDINI CHAKRAVARTY

.....APPLICANT(S)

VERSUS

STATE OF WEST BENGAL

.....RESPONDENT(S)

REPORT ON AFFIDAVIT FILED BY RESPONDENT
NO. 2, THE WEST BENGAL POLLUTION CONTROL
BOARD.

SIBOJYOTI CHAKRABORTI
ADVOCATE